## THE NAGALAND (REQUISITION OF PORTERS) (AMENDMENT) ACT,1995.

(THE NAGALAND ACT NO. 2 OF 1995)

(Received the assent of the Governor of Nagaland of on 5 April, 1995 and published in the Nagaland Gazette extraordinary dated 25th April, 1995)

An

Act

to further amend the Nagaland (Requisition of Porters) Act, 1965. (Act, No. 7 of 1965) It is hereby enacted in the Forty Sixth years of the Republic of India as follows:—

- 1. Short title, extent and Commencement.
- (I) This Act may he called the Nagaland (Requisition of Porters) Amendment Act, 1995.
- (ii) It extends to the whole of Nagaland. (iii) It shall come into force at once.
- 2. Amendment of section 2 of the Nagaland (Requisition of Porters) Act, 1965:

  For clause (a) of section 2 the following shall he substituted; namely:

  (a)Emergency includes a situation where under a public servant is unable to deal with a calamity or threatened calamity such as lire, flood, famine, earthquake, Violent epidemic or epziootic diseases, invasions by animals insects, or vegetable pests, and in general any circumstances that would endanger the existence or the well—being of the whole or part of the community for want porters to carry any essential items of equipment and stores and to a place not connected by road or rail.